

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-533/2015 in
OA-3083/2011**

With

**CP-534/2015 in
OA-3085/2011**

**CP-535/2015 in
OA-3427/2011**

And

**CP-605/2015 in
OA-3428/2011**

New Delhi this the 17th day of April, 2017.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Hon'ble Mr. Raj Vir Sharma, Member (J)

CP-533/2015 in OA-3083/2011

Rajeshwar,
S/o Late Sh. Hori Lal,
Working as Civilian Gazetted Officer (Equipment),
Under Directorate of Proc,
Air Headquarters,
Vayu Bhawan, Rafi Marg,
New Delhi-110106.

...

Petitioner

(By Advocate: Ms. Priyanka Bhardwaj for Sh. M.K. Bhardwaj)

Versus

UOI & Ors. Through:

1. Sh. G. Mohan Kumar,
Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi.
2. Sh. Sanjay Kothari,
Secretary,
Dept. of Personnel & Training,
North Block, New Delhi-11
3. Sh. Ratan P. Watal,
Secretary
Ministry of Finance,

Dept. of Expenditure,
North Block, New Delhi

4. Sh. K.L.Vohra,
Principal Director Personnel Civilian,
Air HQ (Vayu Bhawan),
1st Floor, Room No.167,
Rafi Marg,
Near Delhi-1100106. ... Respondents

(By Advocate: Sh. A.K. Singh)

CP-534/2015 in OA-3085/2011

Hari Singh,
S/o Sh. Bhagwan Sahai,
Working as Civilian Gazetted Officer (Equipment),
Under Directorate of Engg. 'A',
Room No.214, Air Headquarters,
Vayu Bhawan, Rafi Marg,
New Delhi-1100106. ...

Petitioner

(By Advocate: Ms. Priyanka Bhardwaj for Sh. M.K. Bhardwaj)

Versus

UOI & Ors. Through:

1. Sh. G. Mohan Kumar,
Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi.

2. Sh. Sanjay Kothari,
Secretary,
Dept. of Personnel & Training,
North Block, New Delhi-11

3. Sh. Ratan P. Watal,
Secretary
Ministry of Finance,
Dept. of Expenditure,
North Block, New Delhi

4. Sh. K.L.Vohra,
Principal Director Personnel Civilian,
Air HQ (Vayu Bhawan),
1st Floor, Room No.167,
Rafi Marg,
Near Delhi-1100106. ... Respondents

(By Advocate: Sh. A.K. Singh)

CP-535/2015 in OA-3427/2011

Surendra Singh,
S/o Sh. Hardev Singh,
Working as Civilian Gazetted Officer (Equipment),
Under 13 BRD, Air Force,
Air Headquarters,
Vayu Bhawan, Rafi Marg,
New Delhi-110106. Petitioner

(By Advocate: Ms. Priyanka Bhardwaj for Sh. M.K. Bhardwaj)

Versus

UOI & Ors. Through:

1. Sh. G. Mohan Kumar,
Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi.
2. Sh. Sanjay Kothari,
Secretary,
Dept. of Personnel & Training,
North Block, New Delhi-11
3. Sh. Ratan P. Watal,
Secretary
Ministry of Finance,
Dept. of Expenditure,
North Block, New Delhi
4. Sh. K.L.Vohra,
Principal Director Personnel Civilian,
Air HQ (Vayu Bhawan),
1st Floor, Room No.167,
Rafi Marg,
Near Delhi-1100106. Respondents

(By Advocate: Sh. A.K. Singh)

CP-605/2015 in OA-3428/2011

Babu Ram,
S/o Sh. Ballu Singh,
Working as Civilian Gazetted Officer (Equipment),
Under Directorate of Maint Admn.,
Air Headquarters, R.K.Puram,
New Delhi-110006. Petitioner

(By Advocate: Ms. Priyanka Bhardwaj for Sh. M.K. Bhardwaj)

Versus

Union Of India & Ors. through:

1. Sh. G. Mohan Kumar,
Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi.

2. Sh. Sanjay Kothari,
Secretary,
Dept. of Personnel & Training,
North Block, New Delhi-11

3. Sh. Ratan P. Watal,
Secretary
Ministry of Finance,
Dept. of Expenditure,
North Block, New Delhi

4. Sh. K.L.Vohra,
Principal Director Personnel Civilian,
Air HQ (Vayu Bhawan),
1st Floor, Room No.167,
Rafi Marg,
Near Delhi-1100106. Respondents

(By Advocate: Sh. A.K. Singh)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

These CPs have been filed for alleged non compliance of our order dated 07.03.2014, the operative part of which reads as follows:

“6. We have considered the matter and find that the claim of the applicants would have to be reviewed in the light of the position as existed prior to the 5th CPC on the basis of parity/non parity between the two posts. It would therefore be appropriate as suggested by the respondents that the matter is referred to the anomaly committee for their recommendation. Respondents shall therefore act upon it and communicate the decision to the applicant thereafter. This exercise shall be done by the respondents within a period of ix months from the date of receipt of a copy of this

order. Consequential benefits if any, flowing out of such decision shall be regulated within a further period of two months from the date of decision by the respondents.

7. All the above notes OAs are disposed of with directions above."

2. Today when these matters were taken up, learned counsel for the respondents has produced a copy of order dated 13.04.2017 passed by the respondents according to which the case of the applicants herein had been referred to the Anomaly Committee of the department but the Anomaly Committee has rejected the same.

3. In view of the aforesaid, we are satisfied that our order has been substantially complied with. Accordingly, these CPs are closed and notices issued to the alleged contemnors are discharged.

A copy of this order may be placed in all the files.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/